

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1873  
ANSWERED ON 04.08.2023

**NON-PAYMENT OF SALARIES TO BHEL ENGINEERS AND EMPLOYEES**

**1873. DR. AMEE YAJNIK:**

Will the Minister of **Heavy Industries** be pleased to state:

- (a) whether Government is aware of the alleged incidents of non-payment of salaries to BHEL engineers and employees, if so, the reasons for delay in payment; and
- (b) the steps taken by Government to address the issue and ensure timely payment of salaries and any time limit for existing payments?

**ANSWER**  
**THE MINISTER OF STATE FOR HEAVY INDUSTRIES**  
**(SHRI KRISHAN PAL GURJAR)**

**(a):** Sir, there is no instance of non-payment of salaries to BHEL engineers and employees. The disbursement of salary to all BHEL engineers and employees has been made within the timelines laid down under Section 5 of Payment of Wages Act, 1936.

**(b):** Does not arise.

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